CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## OA No.1199/98

New Delhi: Dated this the 22 day of September, 1998.

HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'SLE DR. A. VEDA VALLI, M EMB ER(J)

Dr. Kapil Kochhar, S/o Mr. M.K.Kochhar, R/o 125, Mehar Chand Market, Lodhi Colony, New Dalhi

.... Applicant,

(By Advocate: Shri Venketramani)

## Versus

- 1. Go vt. of National, Capital Territory of Delhi, through Secretary (Medical), 5, Sham Nath Marg, Delhi-07
- Technical Recruitment Cell, through PHC/JOINT Secretary (Health), Medical & Public Health Department, 1, Jawahar Lal Nehru Warg, New Delhi -02.
- 3. The Medical Superintendent, Lok Nayak Hospital, New Delhi -02

• • • • Respondents.

(By Advocate: Shri Vijay Pandita)

## DRDER

## HON BLE MR. S. R. ADIGE, VICE CHAIRM AN (A).

Heard both sides.

1. 18 10

- 2. Applicant's counsel Shri Venkatramani has stated that applicant would be satisfied if an order is issued by respondents in his case, corresponding to the orders dated 23.1.98 issued in the case of Dr. Tushar Agarwal (Page 17 of OA).
- 3. Respondents' counsel Shri Pandita gave us to understand that police verification was still incomplete and such an order could issue only after completion of police verification. This is also

supported by para 4.20 of respondents' reply which was handed over to us across the bar and which is allowed to be taken on record.

Applicant was appointed as a Senior Resident in terms of the Residency Scheme contained in Respondents' Circulars dated 5.6.92, 25.9.95, and the three years' term would in any case expire on 24.9.95.

to respondents that if police verification is the only obstackle in issuing an order in regard to applicant similar to the order dated 23.1.98 issued in the case of Dr. Tushar Agarwal referred to above, they should consider issuing such an order subject to completion of police verification on the clear understanding that if the police verification report is adverse to the applicant, the aforesaid order will be deemed to stand automatically cancelled. These instructions should be implemented within 4 weeks from the date of receipt of a copy of this order. No costs.

A Veda Maha ( DR. A. VEDA VALLI ) MEMBER(J)

( S. R. ADIGE ) VICE CHAIRMAN (A).

/ug/